

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1281/2019**

**Dated Tuesday, the 24<sup>th</sup> day of September, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

Dr. S. Bascaran

No. 7, Meenatchi Illam

19<sup>th</sup> "A" Cross, Avvai Nagar

Lawspet, Puducherry – 605 008.

... Applicant

By Advocate M/s Giridihar & Sai

**Vs**

1. Union of India

Rep. by Under Secretary to  
Government of India (CPD)  
Ministry of Home Affairs  
UT Division  
New Delhi.

2. Chief Secretary

Government of Puducherry  
Chief Secretariat  
Puducherry.

3. Director of School Education

Directorate of School Education  
Government of Puducherry  
Kamarajar Kalvi Valagam  
Puducherry.

4. Deputy Director (Admin)

Directorate of School Education

Government of Puducherry

Kamarajar Kalvi Valagam

Puducherry.

... Respondents

By Advocate Mr.A.Rajamathi(R-1)

Ms.S.Devie (R-2 to 4)

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. To direct the respondents to pass orders on the representation of the applicant dated 26.08.2019 within a time limit stipulated by this Court by considering the grant the 2<sup>nd</sup> Financial Upgradation to the pay scale of Rs. 10000-15200 and consequential re-fixation of pay to the grade pay of Rs. 6600/- w.e.f. 01.01.2006 and the 3<sup>rd</sup> Financial Upgradation under the MACP Scheme to the pay band of Rs. 15600-39100/- with grade pay of Rs. 7600/- w.e.f. 24.12.2011 with arrears of pay and pension and all other consequential benefits;

ii. To award costs, and pass such further and other orders".

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant's claim regarding grant of financial upgradation under ACP/MACP Scheme has been addressed by the department to the Ministry of Home Affairs for clarifications, vide communication dated 24.12.2018. Thereafter, the applicant has filed representation dated 26.08.2019 as Annexure A-22 before the competent authority which is still pending and no speaking order is passed till now. The applicant will be satisfied if the said representation is disposed of within a reasonable time frame.
3. Mr.A.Rajamathi, takes notice on behalf of the first respondent and Ms.S.Devie takes notice on behalf of the respondents 2 to 4.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

**"The competent authority is directed to consider the applicant's Annexure A-22 representation dated 26.08.2019 and dispose of the same by passing a speaking order as per the relevant rules,**

**and scheme and in the light of clarification from the Ministry,  
within a period of four months from the date of receipt of a copy  
of this order."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**24.09.2019**